



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/159/2019 IN
ORIGINAL APPLICATION NO.60/891/2017**

DATED THIS THE 05TH DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Ram Lal Garg aged about 75 years, S/o Sh. Dhan Raj, retired Director Geological Survey of India, Chandigarh, R/o House No.312, Sector-15, Panchkula-134116.

....Petitioner

(By Advocate Sh. R.K. Sharma – through video conference)

Vs.

1. Shri Anil Gopishankar Mukim, Secretary, Government of India, Ministry of Mines, 3rd Floor, 'A' Wing, Shastri Bhawan, New Delhi-110001.
2. Shri S. N. Meshram, Director General Geological Survey of India, 27, Jawaharlal Nehru Road, Kolkata-700016.

.....Respondents

(By Advocate Sh. Sanjay Goyal – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)



On the joint request of learned counsels for the parties, hearing in the Contempt Petition is preponed and the matter is taken up for hearing today itself.

At the very outset, Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel stated that the order dated 08.01.2019 passed by this Tribunal in Original Application No.60/891/2017 has already become the subject matter of challenge before the Hon'ble High Court of Punjab and Haryana in Civil Writ Petition No.12717 of 2020 wherein by way of an interim order dated 26.08.2020, the order passed by this Tribunal has also been stayed.

The fact as stated by Sh. Sanjay Goyal has not been disputed by Sh. R.K. Sharma, learned counsel for the petitioner.

In view of the above, the Contempt Petition is disposed of as having been rendered infructuous.

However, the petitioner shall be at liberty to get the contempt petition revived in the eventuality of dismissal of the aforesaid Writ Petition by the Hon'ble High Court.

Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)